

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 1542/2026

DHULAI @ GHURAI

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 20-08-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Sanjeev Gupta, Adv.  
Mr. Shambhu Nath Singh, Adv.  
Mr. Mrinal Kishor, Adv.  
Mr. Thomas Oommen, AOR

For Respondent(s) : Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Sole respondent is duly represented.

Memo of appearance on behalf of the sole respondent has been filed on 20.03.2026. Vakalatnama be filed as per rules. One week's time, as last opportunity, is granted to file reply, if any. If reply is filed as above, let the same be taken on record, else further opportunity to file reply would stand declined.

Original records from the High Court and the Trial Court have been received. Let soft copies of the same be

contd..

provided to Ld. Counsels for the parties in light of Circular F.No.01/Judl./2025, dated 10.01.2025.

After expiry of the above-mentioned period, Registry to process the matter for listing before the Hon'ble Court, as per rules.

Copy of this Record of Proceeding be furnished to the concerned Ld.Advocate-on-record for information and compliance.

**APOORV SINGH**  
**Registrar**

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